

(d) if so, the details in this regard?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI):

(a) No, Sir. About 60 per cent of the total outlay has spent in the first three years.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

[English]

#### **Freedom Fighters Pension Cases from West Bengal**

\*216. SHRIMATI GEETA MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether about 7,000 application for Swatantrata Sainik Samman Pension from West Bengal recommended by the State Advisory Committee are pending with Union Government over different periods;

(b) if so, the steps being taken by Government to grant permission to these freedom fighters;

(c) whether Union Government have set up any committee to settle these cases;

(d) if so, the composition of the Committee and whether the State Government was consulted in this regard; and

(e) the action taken by this Committee to settle the pending cases?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) and (b). The last date for receipt of application for Swatantrata Sainik Samman Pension was 31st March, 1982. A special drive to dispose off pending cases was undertaken in July-August, 1986 and all the pending cases were disposed off. No application from West Bengal is pending. However, representations against rejection of applications have been

received for review after the drive. These are being processed. Effort is being made to dispose them off early.

(c) and (d). It has been decided to set up a non-official Committee to screen the cases of freedom fighters whose area of activity lay in the present Bangladesh. This Committee has not yet been constituted.

(e) Does not arise.

#### **Facilities for V.C.R. Manufacturers**

\*217. SHRIMATI BASAVARAJESWARI: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to provide facilities for VCR manufacturers in the country;

(b) if so, the details thereof;

(c) whether a Committee of Secretaries was also appointed for the purpose;

(d) if so, whether the Committee has submitted its report and if so, the recommendations of the Committee; and

(e) by when these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS, AND SPACE (SHRI K.R. NARAYANAN): (a) and (b). Letters of Intent have been issued to three parties in private sector and it has also been decided to issue a Letter of Intent to one party in public sector for the manufacture of VCR/VCP.

(c) to (e). The matter was considered by Committee of Secretaries (COS) and the Project Approval Board (PAB). Based on their recommendations these Letters of Intent have been issued.